

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1174**

TO BE ANSWERED ON THE 27TH JULY, 2022/ SRAVANA 5, 1944 (SAKA)

MODERNIZATION OF POLICE

1174 SHRI RAGHAV CHADHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of Government's efforts towards police force modernisation as recommended by many Commissions and the Supreme Court;**
- (b) the steps being taken by Government to equip the police force with up-to-date digital and investigative expertise;**
- (c) whether the present Police Training Colleges are now equipped to train cadets with advanced techniques of investigation of economic and cyber crimes; and**
- (d) the States/UTs which have not complied with the guidelines laid down by UPSC and Supreme Court Judgement of Prakash Singh v. Union of India related to appointment of police personnel?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): Modernisation of Police is a continuous and ongoing process. Modernisation of State Police Forces was one of the recommendations of various Committees/ Commissions on Police Reforms. Although Police is a State subject, under the scheme of "Assistance to States for Modernisation of Police (ASMP)", the Government of India supplements the efforts of the State Governments towards equipping and modernizing of their police forces. Under this scheme, the States are provided central assistance for acquisition of advanced weaponry and equipment for

intelligence, communication, security, training, forensics, cybercrime, traffic policing, etc. These modern equipment also update digital and investigative expertise of police personnel. Further, 'construction' and 'purchase of operational vehicles' are also permitted in Jammu & Kashmir, the insurgency affected north-eastern States and Left Wing Extremism (LWE) affected districts. Moreover, construction of police station buildings is allowed to all States and UTs from the current financial year.

(c): 'Police' and 'Public Order' are State subjects under the seventh Schedule of the Constitution of India. State Governments are primarily responsible for modernization of their police forces, including training of new recruits. Police training has continued to evolve with a view to equipping field functionaries to effectively engage with emerging professional concerns. Skills for handling Cyber and other New Age Crimes, including gender- based crimes have increasingly occupied centre stage across police training facilities in the country. The Bureau of Police Research & Development (BPR&D) is effectively coordinating the task of standardizing police curriculum and capacity building, including concerns relating to skillful investigation, in association with State Police entities.

(d): As regards appointment of Director General of Police, as per practice and directions of Hon'ble Supreme Court in Prakash Singh case, State Governments forward the proposals to UPSC for preparation of panel of eligible IPS officers.